

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

CP(IB) No. 121/Chd/Chd/2023

IN THE MATTER OF:

IDBI Bank Ltd.

...Petitioner

Vs.

Amarjit Singh Cheema

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 15.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Harsh Garg, Advocate with Mr. Pulkit Goyal, Advocate

For the Respondent : Mr. Vishav Bharti Gupta, Advocate

For the RP : Mr. Dharam Paul Garg, Advocate

ORDER

Short written submissions have been filed by Ld. Counsel for petitioner vide Diary No. 01261/1 dated 08.05.2024. The same are taken on record. Reply/objections to the Report of RP on behalf of respondent-personal guarantor are already forfeited in order dated 30.04.2024. Let the matter be listed for arguments on 10.07.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja